

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.6831/Del/2018
(ASSESSMENT YEAR 2015-16)**

ST Cottex Pvt. Ltd. H. No. K-80, 1 st Basement (Right), Hauz Khas Enclave, New Delhi-110 018 PAN-AAECS 5993F	Vs.	Asst. CIT, Circle-22(2), New Delhi
(Appellant)		(Respondent)

Appellant By	Sh. Rahul Chourasia, CA
Respondent by	Sh. Anil Kumar Sharma, Sr. DR
Date of Hearing	11.11.2021
Date of Pronouncement	11.11.2021

ORDER

PER SUDHANSHU SRIVASTAVA, JM:

This appeal is preferred by the assessee against order dated 24.09.2018 passed by the Learned Commissioner of Income Tax (Appeals)-8, New Delhi {CIT(A)} and pertains to Assessment Year 2015-16.

2.0 The Ld. Authorized Representative (AR) submits that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under The Direct Tax Vivad se Vishwas Act, 2020. It has been stated that the necessary declaration in accordance with Section 4 of The Direct Tax Vivad se Vishwas Act, 2020 has been filed by the assessee. The Ld. AR has prayed for withdrawal of the appeal. It has been submitted that From-V has been received.

3.0 Considering the aforesaid situation, the captioned appeal is consigned to the records and treated as dismissed.

4.0 In view of the aforesaid, the appeal is consigned to the records and, for statistical purposes, is treated as dismissed.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 11th November, 2021.

Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER
Dated: 11/11/2021
PK/PS

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI